

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
IB-1348(ND)/2019
In
New IA 2266/2020

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.
Vs.

....**FINANCIAL CREDITOR**

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**CORPORATE DEBTOR**

SECTION

U/s 7 IBC Code 2016

Order delivered on 21.08.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Ms. Nitika, Mr. Sikhil Suri

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Applicant/Financial Creditor is present. It is submitted that there crept an error in the original order by which the application was admitted and prayed to make corrections. Prayer is allowed. The corrections are carried out by way of a corrigendum.

To that extent the order dated 8th January 2020 stands rectified.

The IA stands allowed.

-S-d-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)